

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

OA No.601/2001

Dated:4th Dec,2001

Heard the applicant in person and Shri Suresh Kumar, Counsel for Respondents.

2. The applicant has challenged his non selection for the post of Principal HOD in the Railways in the panel of 1999. According to him since he has 'very good' Confidential Reports, and the Bench mark for selection is 'very good', he should have been selected. The marks system adopted for Bench Mark by the DPC is not proper as earlier also in 1987, there was a similar mark system and this was withdrawn vide letter dated 6/8/96. He claims that he was not aware about the new guidelines adopted by the Railways for the selection to the post of Principal HOD which requires that there 'should be three 'very good' and two 'outstanding' Confidential Reports amounting to total 22 marks.

3. The applicant has further challenged the selection of one Smt.Sunita Awasthi. According to him the selection of Shri Tiwari also does not appear to be proper. However, the applicant has not made them parties to the OA.

4. The learned counsel for the respondents submits in instructions that the guidelines/norms have been notified through Gazette notification and he undertakes to produce a copy of the same and the applicant seeks time to go through the same in the meantime. According to the applicant these guidelines are contradictory to the guidelines given by the DOPT and he states that the new guidelines were not circulated to them. The learned counsel for respondents shall file an affidavit for the same.

List the case on 11/12/2001.

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(SMT.SHANTA SHAstry)  
MEMBER(A)

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*B. Dikshit*  
(BIRENDRA DIKSHIT)  
VICE CHAIRMAN